

12.14 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Oil Palm India, Ltd., Kottayam, Kerala for 1981-82 etc. and of Jammu and Kashmir Agro-Industries Development Corporation, Ltd., Srinagar for 1975-76, etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82.

(ii) Annual Report of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7212/83]

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76 along with Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-7213/83]

Notifications under Customs Act and under Central Excise Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 817(E) published in Gazette of India dated the 30th November, 1983 together with an explanatory memorandum extending the validity of Notification No. 232-Customs dated the 5th December, 1979 up to 31st May, 1984.

(ii) G.S.R. 872(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory note making certain amendment to Notification No. 64-Customs dated the 6th March, 1979 so as to extend the concession which is now available to the Ethyl variety to the Methyl variety of the salt when used for the manufacture of Amoxycillin.

[Placed in Library. See No. LT-7214/83]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 873(E) and 874(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory memorandum seeking to grant complete

exemption to indigenously produced rough ophthalmic glass blanks including flint buttons from payment of central excise duty and making the exemption in-applicable to goods produced in a free trade zone.

- (ii) G.S.R. 876(E) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum regarding exemption of to reshelled sugar mill rollers re-made from old and used sugar mill roller shafts from Excise duty in excess of the duty on the cost of materials and reshelling charges.

- (iii) G.S.R. 877(E) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum regarding exemption to asphalt mix and hot mix from the whole of the duty of excise leviable thereon.

[Placed in Library. See No. LT-7215/83]

12.16 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1983, agreed without any amendment to the Tea (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 5th December, 1983."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the

Lok Sabha that that the Rajya Sabha, at its sitting held on the 8th December, 1983, agreed without any amendment to the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 6th December, 1983."

MR. SPEAKER : Calling Attention now.

SHRI SATISH AGARWAL (Jaipur) : Sir, before you take up the Calling Attention, may I make a humble submission ? I have discussed this issue with many of my colleagues also. Today is Monday ; many Members have not come back to Delhi. We are going to have a debate on the 6th Plan today. The Supplementary Demands for Railways are also listed for discussion today. The general consensus among the opposition at least is that the debate on the 6th Plan should be taken up tomorrow.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
The next item on agenda after this is the Supplementary Demand for Grant (Railways), and thereafter it is the discussion on the 6th Plan. In any case, the discussion on the plan will spill over tomorrow. It will not be possible for us to shift it further, because we have other legislative business also. Those members who are not present today, can participate tomorrow.

SHRI SATISH AGARWAL : It should not be over today.

MR. SPEAKER : It cannot be over today.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, the newspapers are criticising us for the thin attendance, and we should be very sorry for that. One way to check this is not to extend the house beyond six in the evening.